

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs) : DELHI

O R D E R

In super-session of earlier orders, the following Judicial Officers (Central) are hereby authorized to act as Link courts (Central) to dispose of urgent matters including executions filed in the courts, mentioned in Column No.1, with immediate effect :-

S.No	Name of Judicial Officer (Column No.1)	1 st Link Judicial Officer	2 nd Link Judicial Officer
1	Sh. Harjeet Sing Jaspal, SCJ-cum-RC	Ms. Medha Arya, ACJ-cum-CCJ-ARC	Ms. Neetu Sharma, CCJ-cum-ARC
2	Ms. Medha Arya, ACI-cum-CCI-ARC	Ms. Neetu Sharma, CCI-cum-ARC	Sh. Pranav Joshi, JSCC-Cum-ASCI-cum-GI
3	Ms. Neetu Sharma, CCJ-cum-ARC	Sh. Pranav Joshi JSCC-cum-ASCJ-Cum-GJ	Ms. Tista Shah, ARC-1
4	Sh. Pranav Joshi JSCC-cum-ASCJ-Cum-GJ	Sh. Harjeet Sing Jaspal, SCJ-cum-RC	Ms. Arjinder Kaur,ARC-2
5	Ms. Tista Shah, ARC-1	Ms. Arjinder Kaur,ARC-2	Sh. Harjeet Sing Jaspal, SCJ-cum-RC
6	Ms. Arjinder Kaur,ARC-2	Ms. Tista Shah, ARC-1	Ms. Medha Arya, ACJ-cum-CCJ-ARC
7	Sh. Sahil Khurmi, CJ-01	Sh. Ajeet Narayan, CJ-02	Sh. Rahul Verma, CJ-03
8	Sh. Ajeet Narayan, CJ-02	Ms. Charan Salwan, CJ-03	Sh. Umang Joshi, CJ-04
9	Ms. Charan Salwan, CJ-03	Sh. Umang Joshi, CJ-04	Ms. Neha Pandey, CJ-05
10	Sh. Umang Joshi, CJ-04	Ms. Neha Pandey, CJ-05	Sh. Kapil Gupta, CJ-06
11	Ms. Neha Pandey, CJ-05	Sh. Kapil Gupta, CJ-06	Sh. Sahil Gupta, CJ-07
12	Sh. Kapil Gupta, CJ-06	Sh. Sahil Gupta, CJ-07	Sh. Bharat Aggarwal,CJ-08
13	Sh. Sahil Gupta, CJ-07	Sh. Bharat Aggarwal,CJ-08	Sh. Sahil Khurmi, CJ-01
14	Sh. Bharat Aggarwal,CJ-08	Sh. Sahil Khurmi, CJ-01	Sh. Ajeet Narayan, CJ-02

- As and when Sh. Harjeet Singh Jaspal, SCJ-cum-RC (Central) and his 1st Link Ms. Medha Arya, ACJ-cum-CCJ-cum-ARC (Central) are on leave or not available due to any unforeseen reason, the matters pertaining to rent cases of the Court of Sh. Harjeet Singh Jaspal, SCJ-cum-RC (Central) shall be dealt with by Ms. Neetu Sharma, CCJ-cum-ARC (Central) Tis Hazari Courts, Delhi.
- In case IInd link Judicial Officer is not available or happens to be on leave, urgent matter pertaining to executions shall be dealt with by the Judicial Officer mentioned in the next row in the column No.1.
- In case above mentioned Judicial Officers are not available or are on leave due to any unforeseen reason, the regular civil matters of court shall be fixed by the Reader of the concerned court as per directions issued vide circular No.65754-66014/DJ 19th July, 2005.
- Clarification regarding this order may be sought from Sh. Harjeet Singh Jaspal, SCJ-cum-RC (Central), Tis Hazari Courts, Delhi, if required.

(Handwritten Signature)

(SANJAY GARG-I)

Principal District & Sessions Judge (HQs)
Delhi


No. 35940 - 970 /F.1(3)/Gaz/2024

Dated 28 MAY 2024

Sub:- Link Courts of Civil Judges/RC/ARC (Central).

Copy forwarded for information & necessary action to :-

- 1. The Registrar General, Hon'ble High Court of Delhi, New Delhi.
- 2. The Officers concerned.
- 3. The AO(J)/Branch In-charge, Admn. Branch (I,II,III), Office of the SCJ, General Branch, Filing Branch (Central), E-Suvidha Kendra-cum-Facilitation Center, Tis Hazari Courts, Delhi.
- 4. The P.S./Reader to the undersigned.
- 5. The Secretary, Bar Association, Tis Hazari Courts, Delhi.
- 6. The In-Charge, Lock-up, Tis Hazari Courts, Deli.
- 7. The Website Committee, Tis Hazari Court, Delhi.
- 8. The R&I Branch (Central) for uploading on LAYERS


 Principal District & Sessions Judge (HQs)
 Delhi